ICIS

Interoperable Criminal Justice System

HISTORY - The Cabinet Committee on Economic Affairs has given its approval to the proposal of the Ministry of Home Affairs for extension of the Crime and Criminals Tracking Network and Systems (CCTNS) Project and has decided to implement Interoperable Criminal Justice System (ICJS) by integrating CCTNS with E-Courts. E-prisons, Forensics and Prosecution- the key components of the criminal Justice System followed by other jobs.

The Government has decided to complete the implementation of the CCTNS project by March 2018 including implementation of ICJS. Major new components included as part of the revamped project are Interoperable Criminal Justice System (ICJS), Citizen Portal having interfaces with various e-Governance projects like Aadhaar, National Population Register, Vaahan Project of the Ministry of Surface Transport, National Emergency Response System Project etc.

To keep pace with changing scenario, the cabinet also decided to approve in principle design of next phase of CCTNS Project so that additional functionalities not yet implemented may also be included and police functioning in the country is fully computerized. The total outlay for the project is Rs. 2000 crore, and also includes Operation & Maintenance phase for additional five years up to March 2022.

The Full implementation of the Project with all the new components would lead to a Central citizen portal having linkages with State level citizen portals that will provide a number of citizen friendly services. These include services like Police Verification for various purposes including passport verification, reporting a crime including cyber-crime and online tracking of the case progress, online reporting of grievances against police officials, accessing Victim Compensation Fund and legal services etc.

The project will enable National level crime analytics to be published at increased frequency, which will help the policy makers as well as lawmakers in taking appropriate and timely action, it will also enable Pan-India criminal/accused name search in the regional language for improved inter-state tracking of criminal movement.

OBJECTIVE: ICJS aims to integrate the CCTNS project with the e-courts and e-prisons databases in the first instance and with the other pillars of the criminal justice system - Forensics, Prosecution, Juvenile homes and a nationwide Fingerprint data base of criminals in a phased manner. The integration will be achieved by providing access to the Judiciary, Police and Prisons through a desktop dashboard to facilitate expeditious investigations, robust search facility for retrieving criminal data to the pillars of the justice delivery system. The objectives of ICJS are:

- 1. Interoperability of data across all Pillars of criminal Justice System: In order to build an effective criminal justice system across the country, it is essential that data across all pillars of criminal justice is interoperable and is accessible across all the pillars.
- 2. National Crime & Criminal Data Search across all Pillars: It is also essential that the crime & criminal data is available at a centralized/ national application for search across data from all pillars using key identify fields such as FIR, Case No, Prison ID, etc. This shall help in tracing a record from right from registering FIR against suspects to imprisonment of convicts till the imprisonment period involving court case details, trials/judgments, prosecution & forensics information.
- **3. MIS Dashboard and Reporting** of FIR/Case/ Case pendency/ Prisons/ Prisoner status based information for investigation, search, case history, judgments provided, and other details pertaining to criminal justice required from time to time.

- **4. Data Analytics** for Forecasting/ Predictive Trends in Crimes reported region-wise, category-wise, and basis other parameters for effective management & control of crimes in future.
- **5. Seamless data sharing across all pillars through a common Network Connectivity**: It is essential that all sites are connected through a common, dedicated, high speed, robust & reliable network for seamless exchange & interoperability of data between all pillars of ICJS such as crime & criminal related data such as FIR information, Court case data with photographic/video-graphic & documentary evidences, video-recordings of court proceedings, and for enabling court proceedings over video conferences for faster delivery of justice in the country.
- **6.** By providing a robust network connectivity solution to the CCTNS/ ICJS project, the effectiveness of the existing criminal justice system will be enhanced. The network will enable the ICJS to leverage seamless inter-operability of crime and criminal data, appearance by hard-core convicts, in the court proceedings through video-conferencing, speedy disposal of court cases, provision of a variety of citizen services, better law enforcement, speedy verification of character & antecedents of applicants for the purpose of issue of passport, visa, etc.
